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Central Administrative Tribunal

Principal Bench: New Delhi

CP-62/2002

In

OA-1644/2001

New Delhi this the 11th day of November, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Mr. V.K. Majotra, Member (A)

Shri Jai Prakash and others

-Petitioners

(By Advocate: Ms. Meenu Mainee)

Versus

1. Shri Kanwarjeet Singh
General Manager
Northern Railway
New Delhi.
2. Shri A.P. Mishra
Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.

-Respondents

(By Advocate: Shri Rajeev Bansal)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

There is a request for an adjournment by the learned proxy counsel for the petitioners in C.P. This has been opposed by Shri Rajeev Bansal, learned counsel who has submitted that since OA-1644/2001 has itself been dismissed by Tribunal vide order dated 1.11.2002, nothing survives in the contempt petition.

2. However, learned counsel for petitioners submits that contempt was there.

3. Having regard to the order of the Tribunal of the same Bench in OA-1644/2001, we are satisfied that there has been no wilful or contumacious disobedience of the order

of the Tribunal to warrant further action being taken against the respondents for alleged contempt. It is also relevant to note that the interim order itself has been vacated by the order dated 1.11.2002 on the merits of the case, having regard to the facts and relevant rules and instructions which have also been dealt with in that order.

4. In the circumstances, we find no justification in continuing with the contempt petition. Accordingly, Contempt Petition is dismissed. Notices to the alleged contemners are discharged.

V.K. Majotra

(V.K. Majotra)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.